

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.49/(MAH)/2013
CA No.

CORAM:

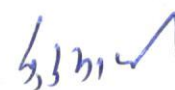
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2016

NAME OF THE PARTIES: Mr. Hanif Gulamal Somji & Ors.

V/s.
M/s. Shirwal Agro Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	MATHEW ATHAVALE	PCS for Respondents 1, 2, 3, 4, 7, 9 & 15	
②	Rehan George of w Sharda Singh Advocate	for Petitioners	

ORDER

**C.A. NOS. 206/2013 TO 212/2013 IN C.P. NOS. 45 TO 53/397, 398/CLB/
MB/2013**

1. Ld. Counsel from both the sides marked their presence.
2. From the side of the Petitioner, it is pleaded that a copy of the Sur-Rejoinder is handed over today by the other side. Therefore, seeking time to study the contents of the Sur-Rejoinder. One more request has been made to allow to file a short compilation of the documents and orders, which have already been referred in the earlier pleadings so as to facilitate the proceedings.
3. After hearing the short submissions of both the sides, the Petitioner is hereby allowed to file the short compilation of orders / documents already referred in the earlier pleadings. No fresh evidence shall be annexed in this compilation. This compilation shall be filed on or before 30th December, 2016. A copy in advance to the other side.

4. From the side of the Respondent, Ld. Representative is seeking permission to file an Application so that a witness can be summoned and examined / cross-examined. Respondent is free to file the Application in this regard for due adjudication, if deemed fit.

5. Let this C.P. be fixed for hearing on **25th January, 2017**. Duly communicated to both sides.

Dated 14.12.2016

Meshrawal

Shri M.K. Shrawat
Member (Legal)